

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 38

IA 115/2022 CA 285/2022 CA 288/2022 In CP 295/MB/2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **30.10.2023**

NAME OF THE PARTIES: **UNION OF INDIA V/s MILLENNIUM**
APPLIANCES INDIA LIMITED

Section 241-242 of the Companies Act, 2013

ORDER

IA No. 115/2022, CA No. 285/2022, 288/2022 -

1. Mr. Aniruth Purusothaman, Advocate appeared for the Applicant.
2. Mr. Aditya Sikka, Learned Counsel a/w Ms. Vasudha Vijaysheel, Advocate appeared for the Union of India
3. Learned Counsel appearing for the Applicant submits that this application may be disposed of with modification that they are allowed to withdraw sum of Rs. 2,00,000/- p.m. from their bank account.
4. Learned Counsel for the Union of India seeks further time. When this Bench invited their attention that such prayers have been allowed in similarly placed cases, the Counsel for Union had nothing to submit and insisted to seek instruction. However, this Bench feels that similar applications have been allowed in similar cases allowing the applicant to withdraw a sum of Rs. 2.00 lacs per month from their bank accounts for

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meeting monthly household and maintenance expenses, accordingly, the applicant may also be permitted to withdraw a sum of Rs. 2,00,000/- per month in aggregate from all the accounts from the month, in which this Order is passed.

5. Applicants shall be at liberty to argue any other matter by way of separate application.
6. In view of above, **IA No. 115/2022, CA No. 285/2022 & 288/2022** are **disposed of.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna